

IN THE INCOME TAX APPELLATE TRIBUNAL
RAIPUR BENCH, RAIPUR – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

ITA Nos.189 to 194/RPR/2017

निर्धारण वर्ष / Assessment Years : 2007-08 to 2012-13

M/s. Saraswati Cold Storage, Near Bus Stand, Kansabel, Dist. Jashpur (C.G.) PAN : ABGFS7471L	Vs.	ITO-2, Raigarh
Appellant		Respondent

Assessee by None (Withdrawal application)
Revenue by Shri Sanjay Kumar

Date of hearing 02-07-2021
Date of pronouncement 02-07-2021

आदेश / ORDER

These six appeals by the assessee arise from the orders passed by the Id. CIT(A), Bilaspur on 31.03.2017 in relation to A.Ys.2007-08 to 2012-13.

2. Before us, the assessee has filed letters for each appeal dated 15-05-2021 seeking permission to withdraw the appeals as it had received Form No.3 under 'Vivad Se Vishwas Scheme' under The Direct Taxes Vivad Se Vishwas Act, 2020. The relevant contents of such letter filed in ITA No.189/RPR/2017, read as under :

"It is respectfully stated that the assessee, being aggrieved with the order u/s 143(3) r.w.s. 147 of the Income Tax Act 1961, had filed an appeal before your honour on 22/06/2017. We have opted for Vivaad se Vishwas Scheme under Direct Tax Vivaad se Vishwas Act, 2020. The Form 1 and 2 for the same has already been filed and Form 3 is

issued by the AO on 08/12/2020. The amount mentioned in Form 3 is refundable to the assessee of Rs.93,295.00. The copy of Form 3 is enclosed herewith for your reference and record.

Therefore, we want to withdraw the appeal pending before your Honour. Hence, kindly issue a certificate of withdrawal of appeal so that we can file it with the designated authority under Vivaad se Vishwas scheme and both the appeals can be disposed under the said scheme.”

3. On perusal of the above letters and having no objection from the side of Id. DR, we allow the request of assessee to withdraw the appeals.

4. In the result, the appeals are dismissed as ‘withdrawn’.

Order pronounced in the open Court on 2nd July, 2021.

Sd/-
(PARTHA SARATHI CHAUDHURY)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 2nd July, 2021
GCVSR

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(Appeal), Bilaspur
4. The Pr.CIT, Bilaspur
5. The DR, ITAT, Raipur;
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	02-07-2021	Sr.PS
2.	Draft placed before author	02-07-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		